

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.49(GOA)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2016

NAME OF THE PARTIES: Mr. Wilson Godinho & Ors.

V/s.
M/s. Arondha Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	R.T. Rajguroo	Advocate for petitioners	

ORDER

C.P. No. 49/397-398/CLB/MB/GOA/2016

Petitioner's side is present, whereas none present on Respondent's side.

Last time when this matter came up for hearing, for no Reply being filed by the Respondents in the time given, Court – II extended time for filing Reply subject to payment of ₹5,000 costs. Since the Reply has not been filed, cost has not been paid, this Bench hereby set this case ex-parte against the Respondents' recording in the absence of the Respondents.

List this matter for hearing on 11th January, 2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 28.11.2016